

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 87 of 2019

IN THE MATTER OF:

K. Inbalathan ...Appellant

Vs

VerTerra Products India Pvt. Ltd. & Ors. ...Respondents

Present:

**Appellant: Mr. Goutham Shivshankar and Mr. Shantanu Singh,
Advocates.**

Respondents:

ORDER

08.07.2019: Learned counsel for the Appellant submits that the Appellant is making every endeavor to ascertain fresh and correct particulars of Respondent No. 1 and 3, which may require some more time. In view of the same Appellant is granted three weeks' time to file present and correct address of Respondents no. 1 and 3 together with process fee and email address, if available. Notice on Respondent No. 2 has already been served but nobody appears on its behalf.

List the case 'for admission' on **9th August, 2019**.

**(Justice Bansi Lal Bhat)
Member (Judicial)**

**(Mr. Balvinder Singh)
Member (Technical)**

am/nn